

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4420
ANSWERED ON:08.08.2014
COMPENSATION TO FARMERS
Meghwal Shri Arjun Ram

Will the Minister of DEFENCE be pleased to state:

- (a) whether compensation has been paid to the farmers whose land was taken by the army during the Kargil war;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay in paying compensation to farmers; and
- (d) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

(a) & (b): During the Kargil War, 1635 Kanals 01 Marla of land in the districts of Leh and Kargil (in J&K) was occupied by Ministry of Defence. Out of this, 1414 Kanals 15 Marlas of land has been regularized under the provisions of J&K Requisitioning & Acquisition of Immovable Property (RAIP) Act and due rental compensation is being released regularly on half yearly basis.

(c) & (d): The process of regularization of remaining 220 Kanals 06 Marlas land has not been completed due to contradictory claims about the classification of land and period of its occupation. The matter is presently under verification by Kargil district administration and rental due shall be released after receipt of firm recommendation in this regard.